

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/491/2024 IA/492/2024 IN C.P. (IB)/1382(MB)2020

IN THE MATTER OF

State Bank of India

VS

Shreem Corporation Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Arjun Sathees (VC)

For the Respondent:

ORDER

I.A. 491/2024

The Ld. Counsel for the Applicant informs that vide order dated 12.09.2023, the Hon'ble Supreme Court has upheld the admission order. Therefore, I.A. 910/2022 deserve to be listed on an early date. Allowed as prayed for. Let the I.A. 910/2022 be listed on **27.02.2024**.

I.A. 492/2024

The Ld. Counsel for the Applicant informs that vide order dated 12.09.2023, the Hon'ble Supreme Court has upheld the admission order. Therefore, I.A. 743/2022

deserve to be listed on earlier date. Allowed as prayed for. Let the I.A. 743/2022
be listed on **27.02.2024**.

Sd/-
SANJIV DUTT
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)